## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 45/(MAH)/2011 CA No.

CORAM:

Present:

SHRI SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2016

NAME OF THE PARTIES: Smt. Akula Nagalaxmi

V/s.

M/s. Crompton Greaves Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 111A of the Companies Act, 1956.

Brownship
Bush
ans

## Common Order

<u>CP No. 45/111A/CLB/MB/MAH/2011</u> <u>CP No. 46/634A/CLB/MB/MAH/2014</u>

Since the parties are not in a position to help this Bench to find a solution to the state of affairs, the Petitioner side is hereby directed to file an Affidavit detailing as to how this order is executable.

To save time, the Petitioner is directed to file such Affidavit before this Bench within 15 days by supplying copy to other side two days before filing this Affidavit, thereafter; the Respondent side shall file response within 15 days thereafter.

Today, the Petitioner side as well as Respondent side is not in a position to say how this final order is to be executed, they are directed to assist this Bench to decide this application.

sd/-B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-V. NALLASENAPATHY Member (Technical)